(Censorship) Sixth Amendment Rules, 1966.

(ii) Notification G.S.R. No. 1182, dated the 19th July, 1966, pub lishing certain amendments to GovernmentNotification G.S.R. No. 740, dated the 21st April, 1966.

[Placed in Library. See No. LT-6837/66 for (i) and (ii).]

Papers laid

(i) THE MINERAL CONCESSION (SECOND AMENDMENT) RULES, 1966.

(ii) THE MINERAL CONSERVATION AND **DEVELOPMENT < FIRST AMENDMENT)** RULES, 1966.

THE DEPUTY MINISTER IN THE MINISTRY OF MINES AND METALS (SHRI SYED AHMAD MEHDI): Sir, on behalf of Shri S. K. Dey I beg to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy each of the following Notifications of the Ministry of U) & (ii).] Mines and Metals: ----

> (i) Notification S.O. No. 2170, dated the 13th July, 1966, publishing the Mineral Concession (Second Amendment) Rules, 1966.

22nd July, 1966, publishing the Mineral Con-(First Development servation and Amendment) Rules, 1966, [Placed in Library, See No. LT-6836/66 for (i) & (ii).]

GOVERNMENT OF KERALA NOTIFICATIONS

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY): Sir, I beg to lay on the Table a copy each of the following Notifications issued by the Government of Kerala:

> (i) Notification S.RO. No. 245/66, the 29th June, 1966. dated under sub-section (2) of section 6 of the Guruvayur

Township Act, 1961. [Placed in Library. See No. LT-7032/66.]

(ii) Four Notifications under subsection (5) of section 367 of the Kerala Municipal Corporation Act, 1961. [Placed in Library. See No. LT-7031/66.]

THE DELHI LAND REFORMS (AMENDMENT) **RULES, 1966**

SHRI JAISUKHLAL HATHI: Sir, I beg to lay on the Table, under subsection (3) of section 191 of the Delhi I Land Reforms Act, 1954, a copy each of the following Notificaltions issued by the Delhi Administration: ----

(i) Notification No. F. (4)/LRO/ 66. dated the 21st June, 1966, publishing the Delhi Land Reforms (Amendment) Rules, 1966.

(ii) Notification No. F. (3)/LRO/ 66, dated the 8th July, 1966, publishing the Delhi Land Reforms (Amendment) Rules, 1966.

[Placed in Library. See No. LT-6872/66 for

THE DELHI SALES TAX (SECOND AM-ENDMENT) RULES, 1966

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI L. N. (ii) Notification G.S.R. No. 1179, dated the MISHRA): Sir, I beg to lay on the Table 'a copy of Notification No. F. (66)/65-Fin. (E), dated the 25th July, 1966, publishing the Delhi Sales Tax (Second Amendment) Rules, 1966, under subsection (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, issued by the Delhi Administration. [Placed in Library. See No. LT-6812/66.]

MINISTRY OF FINANCE (DEPARTMENT OF **REVENUE AND INSURANCE) NOTIFICATION**

SHRI L. N. MISHRA: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification

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